CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO. II

Service Tax Appeal No. 89892 of 2018

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/152/18-19 dated 29.06.2018 passed by Commissioner of Central Tax (Appeals-I), Mumbai.)

M/s Agrawal Petrochem Pvt. Ltd. ....Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Raigad ....Respondent

APPERANCE:

None for the Appellant

Shri Onil Shivadikar, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85661 / 2021

Date of Hearing: 02.03.2021
Date of Decision: 02.03.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad